

(1886) 12 CAL CK 0006
In the Calcutta High Court

Neaz		APPELLANT
	Vs	
Monsor and Another		RESPONDENT

Date of Decision : 20-12-1886

Acts Referred:

Cattle Trespass Act, 1871 — Section 22

Citation : (1887) ILR (Cal) 175

Hon'ble Judges : W. Comer Petheram, C.J;Beverley, J

Bench : Division Bench

Judgement

1. In this case we are of opinion that u/s 22 of Act I of 1871 the order made by the Deputy Magistrate was a legal order. The matter in which that order was made was not a regular criminal proceeding, but a quasi-civil proceeding, in which a Magistrate is authorized to assess and enforce in a summary manner compensation for an injury for which a civil action might be brought, Under these circumstances we think that, in the present ease, the so-called accused are jointly and severally liable for the compensation and costs awarded, and we see no reason to interfere.